

(d) what precautionary measures are proposed to be taken by Government in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): (a) No, Sir. The Government of Nagaland who are primarily concerned are of the view that there is no truth in the report.

(b) to (d) Do not arise.

#### MANUFACTURE OF T.V. SETS IN INDIA

\*347. SHRI BABUBHAI M. CHINAI: Will the Minister of DEFENCE be pleased to state:

(a) what is the total number of T.V. sets manufactured so far in India; and

(b) what is the import component of each T.V. set?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI B. R. BHAGAT): (a) Central Electronics Engineering Research Institute, Pilani have taken up manufacture of 1,000 Television Receiver sets on a trial production basis. So far 25 Television Receivers have been completed and 25 more are nearing completion.

(b) Import content per television set is Rs. 250.00 for 23" receiver and Rs. 205.00 for 19" receiver.

#### EXTRADITION OF DR. DHARMA TEJA

\*348. SHRI M. P. BHARGAVA: Will the Minister of EXTERNAL AFFAIRS be pleased to refer the reply to Un-starred Question No. 461 given in the Rajya Sabha on 6th June, 1967 and state:

(a) whether any further progress has since been made regarding the extradition of Dr. Dharma Teja and his wife;

(b) when they are expected to be brought to India; and

(c) what is the position of their shares in the Jayanti Shipping Company Ltd.?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): (a) On 28th June 1967 the first regular hearing in the extradition case against Teja took place before the United States Commissioner at New York. The prosecution evidence recorded by the SDM, New Delhi, a copy of his order holding that a *prima facie* case has been established against Teja, copies of the Warrants of arrest issued against both the accused by the SDM, New Delhi and a copy of the Extradition Treaty between the USA and the Great Britain to which India acceded in 1942, were produced. The case is adjourned to 11th September, 1967 for the evidence, if any, which may be produced by Dr. and Mrs. Teja.

(b) It is not possible to state as to when the extradition proceedings would be concluded and, therefore, no date can be given.

(c) Dr. Teja holds shares of the face value of Rs. 2,12,47,200 and all these shares have been attached, before judgment, by the Bombay High Court in two civil suits filed against him by the new management. Smt. Teja holds no shares in this company.

#### पाकिस्तान द्वारा ताशकंद समझौते का उल्लंघन

\*349. श्री विमलकुमार मन्नालालजी  
चौरङ्गिया : क्या वदेशिक कार्य मंत्री यह  
बताने की कृपा करेंगे कि :

(क) ताशकंद समझौते पर हस्ताक्षर  
होने के समय से पाकिस्तान ने कितनी बार  
इसका उल्लंघन किया है; और

(ख) इन में से प्रत्येक उल्लंघन के  
सम्बन्ध में भारत सरकार ने क्या कार्यवाही  
की ?

t [VIOLATION OF TASHKENT AGREEMENT BY  
PAKISTAN

\*349. SHRI V. M. CHORDIA: Will the  
Minister of EXTERNAL AFFAIRS be  
pleased to state:

† [ ] English translation.